

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1928
ANSWERED ON:17.07.2009
CITIES UNDER JNNURM
Naranbhai Shri Kachhadia

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has received proposals from various States including Gujarat to include more cities of their respective States under Jawaharlal Nehru National Urban Renewal Mission (JNNURM);
- (b) if so, the details thereof, State-wise and city-wise;
- (c) the action taken so far by the Government thereon and the reasons for not approving their proposals so far;
- (d) the time by which the proposals are likely to be cleared;
- (e) whether the funds sanctioned to States including Gujarat under JNNURM have been fully released to them during the last three years;
- (f) if not, the reasons therefor; and
- (g) the time by which the remaining funds are likely to be released?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a)&(b): Yes, Madam. List indicating proposals received from various States for inclusion of more cities under Urban Infrastructure & Governance (UIG) component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) is at Annexure I.

(c)&(d): All requests which are received from the State Governments are considered by the National Steering Group under the guidelines of Jawaharlal Nehru National Urban Renewal Mission (JNNURM). National Steering Group (NSG) may consider addition of cities/towns under category-C (other than State Capitals) based on the suggestions received from State Governments. The number of cities under the Mission shall, however, remain around 60. Accordingly, in its meeting held on 5.1.2009, NSG recommended to include the city of Tirupati in Andhra Pradesh and Porbandar in Gujarat as mission cities under UIG component of JNNURM.

(e)to(g): List indicating the Additional Central Assistance (ACA) committed and released to the State under UIG component of JNNURM during the last three years is at Annexure II.

The signing of Memorandum of Agreement (MoA) by the State Government and the Urban Local Bodies (ULBs) including Parastatal agencies with the Government of India indicating their commitment to implement identified reforms is a pre-requisite condition to access central assistance.

The second and subsequent installments of Additional Central Assistance (ACA) for projects are released only upon receipt of proper utilization certificate from State Governments. The Central Sanctioning and Monitoring Committee (CSMC) before releasing the second and subsequent installments of ACA satisfies itself as regards the physical and financial progress of the projects under implementation and achievement of milestones as agreed upon the States and Urban Local Bodies (ULBs) for implementation of reforms.